

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 76747 of 2018

(Arising out of Order-in-Appeal No. 54/S.Tax-I/Kol/2018 dated: 13.02.2018 passed by Commissioner of CGST & Central Excise, Haldia.)

M/s. Forum River Construction Private Limited

(4/1 Red Cross Place, Kolkata – 700 001, West Bengal)

...Appellant

VERSUS

Commissioner of CGST & C.Ex., Haldia Commissionerate.

(15/1, Strand road, Kolkata-700 001.)

...Respondent

APPEARANCE :

Mr. Binita Pandey, CA for the Appellant

Mr. P.K. Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR MEMBER (JUDICIAL)

FINAL ORDER No. 77411/2023

DATE OF HEARING : 01.11.2023
DATE OF DECISION : 01.11.2023

PER: R. MURALIDHAR :

The Appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their Appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Viswas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open Court)

**Sd/-
(R. Muralidhar)
Member (Judicial)**